[RAJYA SABHA]

sites for wind power projects in the State.

- (d) 28 potential sites have so far been identified mainly in the Saurashtra and Kutch regions, which are considered suitable for setting up of wind power projects.
- (e) The exploitation of the full potential will depend upon identification of further techno-cconomie viability; continuation of Central and State incentives; and, mobilisation of financial resources.

Generation capacity of wind encrgy

- **PARMESHWAR** SHRI KUMAR AGARWALLA: Will the PRIME MINISTER be pleased to state:
- (a) what is the present generation capacity of wind energy in the country and the amount of electricity actually generated:
- (b) what is the potential of wind energy available in various parts of the country;
- (c) what specific plans are being made to tap the wind energy to its optimum potential?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE OF PLANNING MINISTRY AND **IMPLEMENTATION** PROGRAMME (SHRI RAM NAIK): (a) An aggregate wind power capacity of 992 MW has been installed in the country and over 3.7 billion units of electricity have been generated so far.

- (b) Preliminary estimates have indi cated an overall Wind Power Potential of about 20,000 MW in the country.
- (c) Several initiatives for installation of wind power projects in both private and public sectors have been taken. The wind resource assessment programme is being expanded to cover more States and new areas towards identification of potential sites for wind power projects. A number

of fiscal incentives, including soft loans from Indian Renewable Energy Development Agency Ltd. (IREDA) are available. The States have been requested to announce conducive polices for commercial projects. The public sector 'navaratans' and "mini ratnas' as well as top private sector companies have been requested to consider investments in wind power generation. A target for wind power capacity addition of 1000 MW has been proposed for the Ninth Plan.

Untapped Solar Power Potential in Ladakh

- 1348. SHRI KUSHOK THIKSEY: Will the PRIME MINISTER be pleased to state:
- (a) whether Government are aware that Ladakh region in the country is one with immense capacity of hitherto untap ped solar energy in any proper sense;
- (b) whether Government have any plan to take any major solar power project in Ladakh:
- (c) st so, by when a decision in this regard will be taken; and
 - (d) if no;, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND **PROGRAMME IMPLEMENTATION** (SHRI RAM NAIK):

- (a) Yes, Sir. The Ladakh region is one of the areas in the country with significant potential for harnessing solar energy. Solar energy is already being used in the region for lighting, space heating and solar greenhouses. 38 villages and ham-lets have been electrified through provision of solar photovoltic lanterns and home Sighting systems.
- (b) and (c) The Ministry of Non-Conventional Energy Sources has already sanctioned a project to the Ladakh Autonomous Hill Development council (LAHDC) for the installation of a 38.7

kWp solar photovoltaic power plant at Nyoma in Leh District. The plant is expected to be installed during 1999-2000. In addition, 250 solar lanterns and 500 home lighting systems have been sanctioned for distribution under the solar photovoltaic programme of the Ministry for 1998-99.

The Institute of Astrophysics, Bangalore is installing one 30 kWp and one 31.5 kWp solar photovoltaic power plant for powering its telescope and associated electronics control units at Hanle in Ladakh.

(d) Does not arise.

Misutilisation of Funds allocated for Ocean Development. Programme

- SHRIMATI URMILABEN CHIMANBHAI PATEL: Will the PRIME MINISTER be pleased to state:
- (a) the details of funds allocated by Government to • undertake Ocean Development programmes during each of the last three years, particularly in Gujarat;
- (b) whether irregularity/ any misappropriation of funds has been noticed by Government in utilising the said funds:
 - (c) if so, the details thereof;
- (d) whether any inquiry has been initiated in this regard; and
- (e) if so, the action taken/proposed to be taken by Government against those who were found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING. REVENUE & INSURANCE) (SHRI KADAMBUR M.R. JANARTHA-NAN): (a) The allocation of funds for the programmes of the Department of Ocean Development during the last three years and the funds made available by DOD for R&D programmes to be

implemented/carried out by the institutions located in Gujarat are as follows:

> Overall funds allocated to DOD (in crores of rupees)

1995-96	1996-97	1997-98
57.79	64.38	102.11

Overall funds allocated to institutions in Guiarat (in lakhs of rupees)

1995-96	1996-97	1997-98
27.34	49.01	68.97

- (b) and (c) There is no case of utilisation/reappropriation of funds for a purpose other than for which they were allocated without approval of the competent authority. The' audit inspection report of the Department for the year 1995-96 and the audit report of National Institute of Ocean Technology (NIOT), an autonomous body funded by Department, for the period from 1993 to 1997 have, however, made certain observations on the accounts & activities of the Department/NIOT. These have been taken note of.
 - (d) No inquiry has been warranted.
 - (e) Does not arise.

पंजीकृत मामलों की संख्या

1350. श्री डी0पी0 यादव : क्या प्रधान मंत्री यह बताने की कृपा करेंग कि:

(क)वर्ष १९९७-९८ में मंत्रालय के विभिन्न विभागों के पास कूल कितने मामले पंजीकृत हुए;

(ख)अब तक इनमें से कितने मामलों का निपटान हुआ और कितने मामलें लंबित हैं; और

(ग)क्या पिछले वर्ष की तलना में इस वर्ष अधिक मामलों का निपटान हुआ हैं; यदि हां, तो कितने अधिक मामलों का?